

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

REVIEW PETITION (CRL.) NO(s). 40 OF 2006 IN T.P.(CRL) 240/2004

SUNNY NEWANDRAM KHUSHALANI & ORS.

Petitioner(s)

VERSUS

RENU KHUSHALANI ALIAS KAJOL KHUSHLANI

Respondent(s)

(With appln(s) for c/delay in filing review petition, ex-Parte stay and office report )

With

R.P.(C)No.157/2006 in T.P.(C) No.51/2005

(With appln(s) for c/delay in filing review petition, ex-Parte stay and office report )

Date: 28/02/2006 This Petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE DR. JUSTICE AR. LAKSHMANAN

By Circulation

UPON perusing papers the Court made the following

O R D E R

The review petitions are dismissed on merits as also on delay.

SINGH ) ( RAVI P. VERMA ) ( KANWAL  
Master Court Master Court

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CRIMINAL ORIGINAL JURISDICTION

REVIEW PETITION (CRL) NO. 40 OF 2006  
IN  
TRANSFER PETITION (CRL) NO.240/2004

Sunny Newandram Khushalani & Ors. Petitioner

Versus

Renu Khushalani Alias Kajol Khushlani Respondent

WITH  
R.P.(C) NO.157/2006 IN T.P.(C) NO.51/2005

O R D E R

Having perused the petition for review and the papers connected therewith, we do not find any ground to review the order dated April 11, 2005 allowing the Transfer Petitions.

The Review Petitions are dismissed on merits as also on delay.

.....J.  
( ASHOK BHAN )

New Delhi; .....J  
February 28, 2006. ( DR. AR. LAKSHMANAN )